
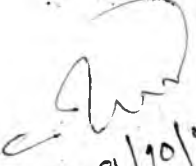
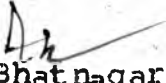
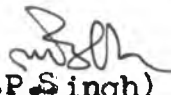
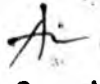



Notes of the Registry	Order of the Tribunal
<p>M.A. No. 934/04 for Rectification of the mistake. of Typographical filed on 30/7/04 </p> <p>Written statement filed on 21/9/04</p> <p>cc.  a 19/10/04</p>	<p><u>26.8.04</u></p> <p>Shri K.S. Shrivastava for applicant. He seeks and is granted four weeks time to submit an application for condonation of delay.</p> <p>List this case for orders in the next sitting.</p> <p> (A.K. Bhatnagar) JM</p> <p> (M.P. Singh) VC</p> <p><u>15.10.2004</u></p> <p>Shri K.S. Shrivastava counsel for the applicant.</p> <p>Shri Vivek Khedkar counsel for the respondents.</p> <p>The learned counsel for the applicant seeks permission to withdraw the OA. Permission is granted. The OA is dismissed as withdrawn with a liberty to the applicant to approach the Tribunal if he still feels aggrieved, and so advised.</p> <p> (A.S. Sanghvi) JM</p> <p> (M.P. Singh) VC</p>